

Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

1. Shri Ghanshyam Tiwari
2. Shri Bhubaneswar Kalita
3. Dr. K. Laxman
4. Ms. Kavita Patidar
5. Shri Sanjay Kumar Jha
6. Shri Randeep Singh Surjewala
7. Shri Mukul Balkrishna Wasnik
8. Shri Saket Gokhale
9. Shri P. Wilson
10. Shri Sanjay Singh
11. Shri Manas Ranjan Mangaraj
12. Shri V. Vijayasai Reddy”

*The question was put and the motion was adopted.*

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. CHAIRMAN: Mr. Saket Gokhale, before you raise a point of order...

SHRI SAKET GOKHALE: With your permission, Sir.

MR. CHAIRMAN: I am so glad. I have had the benefit of interaction and guidance from the Leader of the House and from the Leader of the Opposition and other leaders... ...*(Interruptions)*... including Shri N.D. Gupta, Shri Tiruchi Siva and Shri Jairam Ramesh. Taking note of that suggestion, hon. Members, I am imparting my valedictory remarks.

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#### VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Members, as we conclude this Session, coinciding with the 75th Anniversary of our Constitution, we face a moment of serious reflection. While our celebration of Samvidhan Diwas in the historic Samvidhan Sadan was meant to

reaffirm democratic values, our actions in this House tell a different story. The stark reality is troubling.

This Session's productivity stands at a mere 40.03 per cent, with just 43 hours and 27 minutes of effective functioning! As Parliamentarians, we are drawing severe criticism from the people of India, and rightfully so. These persistent disruptions are steadily eroding public trust in our democratic institutions. ...*(Interruptions)*... While we did pass the Oilfields Amendment Bill, 2024 and the Boilers Bill, 2024, and heard the statement by the hon. Minister of External Affairs on India-China relations, these achievements are overshadowed by our failures. ...*(Interruptions)*... The growing trend of publicising notices through media before parliamentary consideration and recourse to Rule 267 further undermines our institutional dignity. We stand at a critical crossroads. ...*(Interruptions)*... The 1.4 billion citizens of Bharat expect better from us. It is time to choose between meaningful debate and destructive disruption. Our democratic legacy demands we rise above political differences and restore the sanctity of parliamentary discourse. ...*(Interruptions)*... I thank the Deputy Chairman, Vice-Chairpersons, Secretary-General, staff and media for their support. Let us return with renewed commitment to serve our nation with the dignity it deserves. *Jai Hind!* Now, the National Song.

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#### NATIONAL SONG

*(The National Song, "Vande Mataram", was then played.)*

MR. CHAIRMAN: The House stands adjourned *sine die*.

*The House then adjourned sine die at nine minutes past twelve of the clock.*